

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.2643/2003
M.A. NO.2296/2003

This the 31st day of October, 2003

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI S.A.SINGH, MEMBER (A)

Chandra Singh,
Retd. Chief Inspector of Tickets,
Northern Railway, Rewari,
R/O C/O Shri Dharminder Kumar,
Phase-II, Budh Vihar,
Delhi. ... Applicant

(By Shri B. S. Mainee, Advocate)

-versus-

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
N.W.Railway, Bikaner Division,
Bikaner.
3. The Sr.D.P.O.,
N.W.Railway,
Bikaner. ... Respondents

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Aggarwal :

By virtue of the present application, Shri Chandra Singh seeks a direction to the respondents to pay the arrears from 1.1.1984 to 2.5.1989 for which pro forma fixation in the scale has already been granted. The learned counsel for the applicant has drawn our attention to the fact that the applicant had preferred an appeal before the General Manager, Northern Railway, New Delhi on 30.4.2002 and the same has still not been decided.

MSAg

2. Once the matter is under consideration before the appellate authority, we dispose of the present application directing the General Manager to dispose of the appeal in accordance with law preferably within three months of the receipt of a certified copy of the present order and communicate the same to the applicant.



(S. A. Singh)
Member (A)



(V. S. Aggarwal)
Chairman

/as/